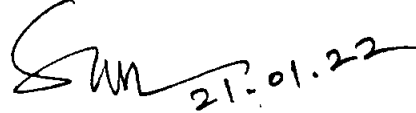


OFFICE OF DISTRICT AND SESSIONS JUDGE, JHAJJAR.

ORDER

Keeping in view the prevailing situation of COVID-19 in District Jhajjar and in compliance of directions contained in letter No. 120/RG/Spl./Misc. dated 03.01.2022 issued by the Hon'ble Punjab and Haryana High Court, Chandigarh and letter No. 62/69/2021-6GS-1 dated 21.01.2022 of Government of Haryana, it is ordered that the guidelines/instructions already issued vide order dated bearing Endst. No. 260-87 dated 06.01.2022 of this office shall be continued strictly upto 05.02.2022 subject to further change in situation of COVID-19 or any further new guidelines/instructions received from the Hon'ble Punjab and Haryana High Court, Chandigarh. A copy of this order be uploaded on the website of this Sessions Division.

All concerned be informed accordingly.

 21.01.22

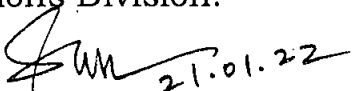
(Sudesh Kumar Sharma),
District & Sessions Judge,
Jhajjar.

Endst. No. 1024-51 / Dated. 21-01-2022 /

Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh.
2. The Special Secretary to the Hon'ble Administrative Judge of Jhajjar Sessions Division.
3. All the Judicial Officers posted in this Sessions Division including CJM-cum-Secretary, DLSA, Jhajjar.
4. The Deputy Commissioner, Jhajjar.
5. The Superintendent of Police, Jhajjar.
6. The Civil Surgeon, Jhajjar.
7. The District Attorney, Jhajjar.
8. The Superintendent, District Prison, Jhajjar.
9. The Bar Presidents, Bar Associations Jhajjar and Bahadurgarh.

10. The Secretaries, Municipal Committee, Jhajjar and Bahadurgarh.
11. The Superintendent Gr.II (Judicial Branch) of this office.
12. System Officer of this office with the direction to upload the order on the website of this Sessions Division.


21.01.22
(Sudesh Kumar Sharma),
District & Sessions Judge,
Jhajjar.